CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

# GENUS PRIME INFRA LIMITED

(formerly known as GULSHAN CHEMFILL LIMITED)
(Regd. Office: 9th K.M. Jansath Road, Muzaffarnagar, Uttar Pradesh - 251001)
CIN: L24117UP2000PLC032010
Tel. No.: +91-131-3201231, Fax No.: +91-131-2661378, Website: www.genusprime.com

This Corrigendum to the Detailed Public Statement ("Corrigendum to DPS") is being issued by Mefcom Capital Markets Limited (the "**Manager to the Offer**") on behalf of Mr. Rajendra Kumar Agarwal, Mr. Jitendra Kumar Agarwal, Mr. Amit Agarwal (the "**Acquirers**") in respect of the open offer to the equity shareholders of GENUS PRIME INFRA LIMITED (the "**Target Company**" or "**GPIL**") pursuant to and in compliance with Regulation 3(1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (the "**Regulations**"). This Corrigendum to DPS should be read in conjunction with original Detailed Public Statement appeared on July 8, 2014 (Tuesday) in the Business Standard (English - All Editions), Business Standard (Hindi - All Editions) and Mumbai Lakshdeep (Marathi - Mumbai Edition).

The term used in this Corrigendum to DPS have the same meaning assigned to them in DPS issued earlier, unless otherwise specified.

The Equity Shareholders of the Target Company (GPIL) are requested to note following information related to the Open Offer:

**a. SEBI Observation**

On behalf of the Acquirers; the Manager to the Offer has received SEBI's observations vide its letter bearing reference no. CFD/DCR/AT/SKD/PA/4585/2015 and dated February 11, 2015 ("Observation Letter") in terms of proviso to regulation 16(4) of the SEBI (SAST) Regulation, 2011.

**b.** The Revised Activity Schedule of the Open Offer is as follows:

| Nature of Activity | Original Schedule | Revised Schedule |
|---|---|---|
| | Day & Date | Day & Date |
| Issue of PA | Tuesday, July 1, 2014 | Tuesday, July 1, 2014 |
| Publication of this DPS in newspapers | Tuesday, July 8, 2014 | Tuesday, July 8, 2014 |
| Last date for filing of the draft Letter of Offer with SEBI | Tuesday, July 15, 2014 | Tuesday, July 15, 2014 |
| Last date for receipt of comments from SEBI on the draft Letter of Offer | Wednesday, August 6, 2014 | Wednesday, February 11, 2015 |
| Identified Date* | Friday, August 8, 2014 | Friday, August 8, 2014 |
| Last date for dispatch of the Letter of Offer to the public shareholders of the Target Company | Thursday, August 14, 2014 | Tuesday, February 24, 2015 |
| Last date for upward revision of the Offer Price and/or the Offer Size | Wednesday, August 20, 2014 | Thursday, February 26, 2015 |
| Last date by which a committee of independent directors of the Target Company is required to give its recommendation | Thursday, August 21, 2014 | Friday, February 27, 2015 |
| Advertisement of the schedule of activities of Offer, status of statutory and other approvals, procedure for tendering acceptances, and notification to the SEBI, the BSE and the Target Company | Friday, August 22, 2014 | Monday, March 2, 2015 |
| Commencement of tendering period | Monday, August 25, 2014 | Tuesday, March 3, 2015 |
| Closure of tendering period | Monday, September 8, 2014 | Wednesday, March 18, 2015 |
| Last date of payment of consideration to the public shareholders of the Target Company whose Equity Shares have been accepted | Monday, September 22, 2014 | Wednesday, April 1, 2015 |
| Last date for issue of post-offer advertisement | Monday, September 29, 2014 | Friday, April 10, 2015 |

***Identified Date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer would be sent being all shareholders (except the promoters/promoter group of the Target Company) whose names appear on the register of members of the Target Company and also to those persons who own the shares at any time prior to the closure of the offer, but are not the registered equity shareholders and as regards the beneficial owners of the dematerialized shares, whose names appear as beneficiaries on the records of the respective depositories, at the close of business on August 8, 2014.

All other terms and conditions remain unchanged.

The Acquirers accepts full responsibility for the information contained in this Corrigendum to DPS and also for fulfillment of the obligations of the Acquirers laid down in the Regulations.

A copy of this Corrigendum to DPS will be available at SEBI website at www.sebi.gov.in

Issued by Manager to the Offer on behalf of the Acquirers

MEFCOM (financial services & solutions)

**MEFCOM CAPITAL MARKETS LIMITED**

**Reg. off.:** 5th Floor, Sanchi Building, 77, Nehru Place, New Delhi - 110019
**Phone:** 011-4650 0500, **Fax No.:** 011-4650 0550
**SEBI Regn. No.:** MB/INM000000016
**Website:** www.mefcom.in
**Contact Person:** Mr. Anand Srivastava
**Email:** anand@mefcom.in

**Date :** February 18, 2015
**Place :** New Delhi

PRESSMAN

Ad size: 12(w) x 25(h)